



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 915/1992

Date of decision: 27.08.1993

Shri Ghanshyam Das

...Petitioner

Versus

The Director of Printing & Anr. ...Respondents

For the Petitioner :: Shri D.R. Gupta, Counsel

For the Respondents ...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A)

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice S.K.
Dhaon, Vice Chairman)

The respondents are duly served. Despite time being granted to them to file a reply on numerous occasions, no reply is forthcoming. We are not inclined to grant any further time. We are disposing of this application finally.

2. In the absence of any counter-affidavit, we have no option but to proceed on the assumption that the averments made in the OA are correct. The material averments are these:

The petitioner is the 3rd son of one late Shri Tulsi Ram who was employed in the Government of India Press as a Binding Assistant. He died in harness on 3.1.1988 leaving behind

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his widow and three sons. The eldest son is self employed. He is living separately with his family. He is not supporting the family. The widow of the deceased Tulsi Ram is residing with the petitioner. The petitioner is married and has 4 children but he is unemployed. The second son too is self employed and is not in a position to maintain the family. The mother of the petitioner applied for an appointment on compassionate grounds but in vain. The petitioner submitted an appeal to the Director, Directorate of Printing, Ministry of Urban Development, Nirman Bhavan, New Delhi, which is still pending.

3. The respondents are directed to dispose of the representation/appeal preferred by the petitioner as expeditiously as possible.

4. With these directions, this application is disposed of finally but without any order as to costs.

B.N. Dholiyal
(B.N. DHOUDIYAL)
MEMBER (A)

27.08.1993

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
27.08.1993

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